

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3583
TO BE ANSWERED ON 10.08.2026

National Dust Pollution Mitigation Mission

3583. SHRI DHARAMBIR SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has examined the feasibility of launching a National Dust Pollution Mitigation Mission to address dust emissions from construction activities, rural roads, mining areas and open land across the country, if so, the details thereof;
- (b) whether standard operating procedures have been prepared for local authorities regarding scientific dust suppression, roadside plantation and real-time monitoring of particulate matter, if so, the details thereof;
- (c) the details of measures taken to provide financial assistance and technical support to States for implementation of dust control measures in non-attainment and rapidly urbanising districts; and
- (d) whether the Government proposes to undertake a comprehensive assessment of dust pollution in the Bhiwani–Mahendragarh Lok Sabha Constituency and implement appropriate mitigation measures?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (d): Central Pollution Control Board (CPCB) has issued ‘Guidelines on dust mitigation measures in handling construction material and C&D wastes’ in November, 2017 and these guidelines prescribe the dust mitigation measures during construction activities.

CPCB issued directions on 20.12.2017 to all State Pollution Control Board/Pollution Control Committee (SPCBs/PCCs) to make the above mentioned guidelines to be part of the Consent management and direct Urban Local Bodies (ULB) to ensure compliance of these guidelines at construction sites in their jurisdiction.

Building and Construction projects having $\geq 20,000$ sq. m and $< 1,50,000$ sq. m of built-up area, Townships and Area Development projects covering an area ≥ 50 ha and/or built-up area $\geq 1,50,000$ sq. m, Mining Projects and Highway projects, as listed in the schedule to the

EIA Notification, 2006, are required to obtain prior Environmental Clearance under the Environmental Impact Assessment Notification issued by Ministry of Environment, Forest and Climate Change (MoEF&CC) vide S.O. 1533(E) dated 14.09.2006.

Further, SPCB/PCC grant Consent to Establish (CTE) and Consent to Operate (CTO) for Building construction projects, mining activities and highways and ensure compliance of implementation of pollution control measures under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.

Towards effective management and control of dust from the C&D activities through providing environmentally sound management of construction and demolition waste in the country, including its segregation, collection, recycling, treatment and disposal, and to discourage unscientific disposal, promote scientific waste management, prevent loss of recyclable value, and address pollution related issues emanating from dumping of such waste, Government of India notified Construction and Demolition Waste Management Rules, 2016 which was revised in 2025 and notified as Environment (Construction and Demolition) Waste Management Rules, 2025.

National Clean Air Programme (NCAP) emphasizes on source-specific mitigation measures through the implementation of city, state, and national-level Clean Air Action Plans. These plans focus on sectoral interventions such as road dust control, solid waste management, vehicular emissions, construction and demolition activities and industrial pollution. Action plans are prioritised by urban local bodies based on the identification of sources through scientific studies. Ministry of Environment Forest and Climate Change (MoEF&CC) has issued the Guidance document for designing, construction and maintenance of urban roads and greening of traffic corridors for dust control under NCAP to be implemented by local bodies and road owning agencies.

Air Quality Index (AQI) is disseminated on real-time basis in 292 cities. A centralised air quality portal and mobile app-SAMEER is functional for tracking and dissemination of near real-time air quality data and hourly Air Quality Index to the public.

Performance based incentive grants of ₹16,423.56 Crore have been released to 130 cities across 24 states/union territories for implementing City Clean Air Action Plans which includes action plan for implementation of dust control measures in NCAP Cities.

Bhiwani and Narnaul (Mahendragarh District) in Haryana have prepared city action plans containing air quality improvement measures to address various sources of air pollution including road dust and construction & demolition activities. CPCB has sanctioned critical gap funding of ₹ 4.98 crore and ₹ 4.45 crore to Bhiwani and Narnaul, respectively for implementing road dust control measures. City level Implementation Committees have been constituted in respective cities for preparation and implementation of annual action plans.
